

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE "SMC" BENCH : PUNE

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

I.T.A.No.1606/PUN./2024  
Assessment Year 2019-2020

Shri Virendra Singh Saini, WT-5/2001, WINDCHANTS, Sector-112, Carterpuri B.O. Choma (62), GURGAON - 122 017. Haryana. PAN ADIPS8272P	vs.	The Income Tax Officer, Ward-11(3), PUNE. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	MS. Priyanka Jindal
For Revenue :	Shri B.S. Rajpurohit, Addl. CIT

Date of Hearing :	25.09.2024
Date of Pronouncement :	26.09.2024

**ORDER**

**PER SATBEER SINGH GODARA, J.M.**

This assessee's appeal for assessment year 2019-2020, arises against the CIT(A)-National Faceless Appeal Centre [in short the "NFAC"] Delhi's Din and Order No.ITBA/NFAC/S/250/2021-22/1037891358(1), dated 17.12.2021, in proceedings u/s.143(1) of the Income Tax Act, 1961 (in short "the Act").

Heard both the parties. Case file perused.

2. Learned counsel at the outset submits that he assessee's present case ITA.No.1606/PUN./2024 is in fact a

'duplicate' case file and the learned coordinate bench has already dismissed his former appeal ITA.No.1483/PUN./2024 on 19.09.2024 raising the very substantive grounds. Dismissed accordingly.

3. This assessee's appeal is dismissed in above terms.

Order pronounced in the open Court on 26.09.2024.

Sd/-  
[INTURI RAMA RAO]  
ACCOUNTANT MEMBER

Sd/-  
[SATBEER SINGH GODARA]  
JUDICIAL MEMBER

Pune, Dated 26<sup>th</sup> September, 2024

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The Pr. CIT, Pune concerned
4.	D.R. ITAT, "SMC" Bench, Pune.
5.	Guard File.

//By Order//

//True Copy //

Sr. Private Secretary, ITAT, Pune Benches,  
Pune.